

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A. NO.3 IN CIVIL APPEAL NO.1353 OF 2006

RAJINDER SINGH SIDHU & ANR.

Appellant (s)

VERSUS

U.T. ADMINISTRATION, CHANDIGARH & ORS.

Respondent(s)

(For modification/rectification of judgement and office report)

Date: 30/04/2007 This Matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE A.K. MATHUR

For Appellant(s)

Mr. Nidhesh Gupa,Adv.

Mr. Vinod Shukla,Adv.

Ms. S. Janani,Adv.

For Respondent(s) Ms. Kamini Jaiswal,Adv.

Ms. Sunita Dwivedi,Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard learned counsel for the parties.

The interlocutory application is disposed of.

[Alka Dudeja]
Court Master

[Om Prakash]
Court Master

[Signed order is placed on the file]

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. NO.3

IN

CIVIL APPEAL NO.1353 OF 2006

Rajinder Singh Sidhu & Anr.

...Appellant(s)

Versus

U.T. Administration, Chandigarh & Ors.

...

Respondent(s)

O R D E R

Heard the learned counsel for the parties.

It appears that in the last paragraph at Page No.37 of

the judgement, inadvertantly Special Leave Petition (C) No.23737

of 2002 was not incorporated along with the other special leave

petitions. Accordingly, the said paragraph is substituted as

follows:

"In S.L.P. (C) No.14289 of 2003, S.L.P. (C) No.2948 of 2003, S.L.P. (C) Nos.13640-13641 of 2004 and S.L.P. (C) No.23737 of 2002, the grievance of the writ petitioners was that sewerage line was passing through the allottees' building. Therefore, possession could not be handed over and the same was handed over only after removal of that sewerage line from the allotted plot. This aspect may also be examined by the High Court."

The interlocutory application is, accordingly, disposed

of.

.....J.

[B.N. AGRAWAL]

.....J.

[A.K. MATHUR]

New Delhi,

April 30, 2007.